

**OFFICE OF THE REGISTRAR (JUDICIAL)  
(HIGH COURT OF JAMMU AND KASHMIR)  
JAMMU.**

No. 288

Date: 20-1-17

**NOTIFICATION**

**Sub: National Lok Adalat on 11<sup>th</sup> February, 2017 (Saturday).**

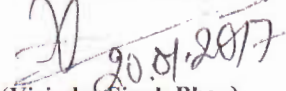
As per the calendar of activities for the year 2017 issued by the Hon'ble National Legal Services Authority and the directions of Hon'ble Jammu and Kashmir High Court Legal Services Committee, a **National Lok Adalat** is scheduled to be held in the premises of Hon'ble High Court of Jammu & Kashmir, wing Jammu, on **11<sup>th</sup> February, 2017**, for the expected amicable settlement of pending and pre-litigation cases pertaining to the following types:

1. Criminal Compounding offence.
2. Negotiable Instrument Act Cases under Section 138.
3. Bank Recovery cases.
4. MACT cases.
5. Matrimonial Disputes.
6. Labour disputes.
7. Land Acquisition cases.
8. Electricity and Water Bills (excluding theft cases), Service Matters relating to pay and allowances and retiral benefits.
9. Revenue Cases.
10. Other Civil Cases (Rent Easementary Rights, Injunction Suits, Specific Performance Suits) etc.
11. Other Cases (please specified)

The High Court Registry has initiated the process for identification of aforesaid types of cases for being taken up for settlement in the National Lok Adalat.

In this connection, all the concerned especially the advocates Government Departments, Insurance Companies, Financial Institutions, Banks and private litigants, who are desirous of getting their cases amicably settled before the **National Lok Adalat**, are asked to furnish the particulars of their respective cases to this Registry by or before **20<sup>th</sup> January, 2017**, so that priority may be given to the said cases in the preparation of the Cause List.

No. 3208-25/RJ/17

  
(Virinder Singh Bhou)  
Registrar Judicial

Copy to the:-

1. Member, Secretary, J&K State Legal Services Authority, Jammu, for information of His Lordship – Hon'ble Executive Chairman.
2. Secretary to Hon'ble Chairman J&KHCLSC for information of His Lordship-Hon'ble Chairman.
3. President, J&K High Court Bar Association, Jammu, for information.
4. Commissioner/Secretary, Department of Revenue, Civil Secretariat, Jammu, for inf. and necessary action.
5. Labour Commissioner, Jammu, for inf. and necessary action.
6. Director Information, Jammu, for publication of the notification in the reputed Daily Newspapers of Jammu and Kashmir.
7. Director Doordarshan, Jammu, for publication of the notification through earliest News Bulletin.
8. Director Radio Jammu, for publication of the notification through earliest News Bulletin.
9. Regional/Divisional Manager, Oriental Insurance Company Ltd.
10. Regional/Divisional Manager, Bajaj Allianz Insurance Company Ltd.
11. Regional/Divisional Manager, United India Insurance Company Ltd.
12. Regional/Divisional Manager, New India Assurance Company Ltd.
13. Regional/Divisional Manager, National Insurance Company Ltd.
14. Zonal Head Jammu and Kashmir Bank Ltd., Jammu.
15. Divisional Zonal Manager, State Bank of India, Jammu.
16. Divisional Zonal Manager, Punjab National Bank, Jammu.

.....for inf. and necessary action.

17. Incharge NIC, High Court of Jammu & Kashmir, Jammu, for uploading the notification on the official website of High Court.

  
Registrar Judicial